

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 1753 of 1999

(Arising out of Order-in-Original No. 09/99 dated 11.02.1999 passed by
Commissioner of Central Excise, Mumbai - II)

Indian Oil Corporation Limited

.....Appellant

254-C, Dr. Annie Besant Road,
Prabhadevi, Mumbai – 400 025.

VERSUS

**Commissioner of Central
Excise, Mumbai - II**

.....Respondent

Piramal Chambers, Jijibhoy Lane, Parel,
Mumbai - 400 012.

Appearance:

Shri Viraj Reshanwala, Consultant for the Appellant

Shri N. N. Prabhudesai, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85335 / 2022

Date of Hearing : 18.04.2022

Date of Decision : 18.04.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Consultant for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)